

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 156 of 2013

Dated : 20th September, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member**

Simran Wind Project Pvt. Ltd. Ors. Appellant(s)

Versus

**Central Electricity Regulatory
Commission & Anr. Respondent(s)**

Counsel for the Appellant(s) : Ms. Swapna Seshadri

**Counsel for the Respondent(s) : Mr. Pawan Upadhyay
Mr. Param Mishra for R.2**

ORDER

It is noticed that a statement has been made by the learned counsel for the Respondent No.2 on the last occasion that Vakalatnama was being filed on that day i.e., on 23.08.2013 in the Registry. But the said statement is factually wrong since till now no Vakalatnama has been filed. This is quite unfortunate.

However, he is permitted to file Vakalatnama by tomorrow itself and the reply to be filed on or before 27.09.2013 after serving copy on the other side.

Post the matter for hearing on **29.10.2013**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

**(V.J. Talwar)
Technical Member
ss/ts**

**(Justice M. Karpaga Vinayagam)
Chairperson**